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## (2019) 09 CHH CK 0116

## **Chhattisgarh High Court**

Case No: Writ Petition (S) No. 7667 Of 2019

Ku. Naina Thakkar APPELLANT

Vs

State Of Chhattisgarh

And Ors RESPONDENT

Date of Decision: Sept. 18, 2019

Citation: (2019) 09 CHH CK 0116

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Abhishek Sharma, Jitendra Pali

Final Decision: Disposed Of

## Judgement

- P. Sam Koshy, J.
- 1. The challenge in the present Writ Petition is to the order Annexure P/1 dated 12.07.2019 whereby the services of the petitioner has been

transferred from Sub Health Centre, Paragaon Khurd, Block Dongargarh District Rajnandgaon to Sub Health Centre Nawagaon, Block Manpur,

District Rajnandgaon.

2. Without entering into the merits of the case, the counsel for the petitioner wants that the petitioner may be permitted to make a representation to the

respondents raising the objections and grievances on her being transferred and the respondents in turn may decide the same as expeditiously as

possible.

3. Not opposed.

4. Accordingly, the instant Writ Petition stands disposed off with liberty to the petitioner if she so chooses may prefer a detailed representation to the

respondents, which in turn considering the fact that it is a case of transfer, the respondents may decide it as expeditiously as possible preferably within

a period of 30 days from the date of receipt of certified copy of this order.